

I never meant any disrespect to the individual judges. I thought I was entitled, and I am entitled to look at the judicial pronouncement of a judge. Once they are rendered they become public property. Therefore, without making any allegation, without attempting to refer to the learned judge who went out of his way to make all kinds of remarks, I would only say that I do not think they deserve any reply. All that I want to say is that we have no animus against these individuals. As the Law Commission itself has said, when certain persons are superseded, it does not mean any disrespect to them, because the considerations are different. It is interesting to note that the present Chief Justice himself has struck down laws made by Parliament. Only in the very recent past he was a party to the decision striking down the Maintenance of Internal Security Act as well as the Government's order regarding newsprint control. I wish to make this abundantly clear and then I will conclude. We are in no way interested in having a pliable or weak court.

On the contrary, it is the cardinal principle of ours that the court must be independent and strong. But independence and strength in a court by itself will be of no value without an understanding of the deeper forces of to-day which motivate the millions and millions of our countrymen who want a new and better life and our justification for doing what we have done is that we believe that the gentleman who to-day adorns that high position of Chief Justice of India has shows that not only in terms of his knowledge and understanding of law, of independence of thought and action he ranks among the leaders of judicial profession in our country but also that he possesses an understanding of where our country is going and where all of us want to go, to transform a great country to the India of our dreams.

Thank you, Sir.

19.17 hrs.

**CONSTITUTION (AMENDMENT) BILL\***  
(Amendment of articles 248, 250, etc.)

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 4-5-73.

**SHRI SAMAR MUKHERJEE (Howrah):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

*The motion was adopted.*

**SHRI SAMAR MUKHERJEE:** I introduce the Bill.

**WILD LIFE (PROTECTION)  
AMENDMENT BILL\***

**SHRI RANABAHADUR SINGH (Sidhi):** I beg to move for leave to introduce a Bill to amend the Wild Life (Protection) Act, 1972

**MR. SPEAKER:** The question is:

"That leave be granted to introduce a Bill to amend the Wild Life (Protection) Act, 1972"

*The motion was adopted.*

**SHRI RANABAHADUR SINGH:** I introduce the Bill

**MR. SPEAKER:** Next Bill is withdrawn.

**NETAJI NATIONAL ACADEMY BILL\***

**SHRI SAMAR GUHA (Contai):** I request for leave to introduce a Bill to provide for the establishment of the Netaji-National Academy to disseminate knowledge on various important subjects, such as:

- (a) Economics of Planning;
- (b) Comparative political philosophies;
- (c) Advance military science; and
- (d) Problems of Indian National integration and matters connected therewith and incidental thereto.

I beg to move for leave to introduce a Bill to provide for the establishment of the Netaji National Academy to disseminate knowledge on various important subjects and matters connected therewith and incidental thereto.

†Introduced with the recommendation of the President.